

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6540 of 2021**

Ranjeet Narayan Mishra & Anr. ... Petitioners
Versus
The State of Jharkhand & Anr. ... Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Vikash Kumar, Advocate
For the State : Mr. Manoj Kr. Mishra, Addl. P.P.

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioners submits that the petitioners will file a supplementary affidavit regarding the present position of Cr.M.P. No.2215 of 2015.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)